

mation is laid on the table of the House. [See Appendix II, annexure No. 14].

### Election Candidates

**304. Shri A. K. Gopalan:** Will the Minister of Law be pleased to state:

(a) the names of candidates (also constituencies) who died before the date of withdrawal after filing their nomination papers;

(b) names of candidates who died after the date of withdrawal; and

(c) steps taken for holding elections in each case?

**The Deputy Minister of Law (Shri Hajarnavis):** (a) Shri Malkhan Singh, a candidate for Sikandra Rao Assembly constituency in Uttar Pradesh, died after filing his nomination paper but before the last date for withdrawal of candidature.

(b) The following candidates died after the last date of withdrawal of candidature:—

1. Shri Reddigari Narasimha Reddi.
2. Shri Ramchandra Rao Ganpat-rao Dhote.
3. Shri Annamalai Muthuraja.
4. Shri Girjesh Bahadur.
5. Shri Zulfikar Hussain Khan.

(c) In the case of the candidate referred to in part (a) of the question, as the candidate had died before the last date for withdrawal of candidatures, his name was not included in the list of contesting candidates and the election proceeded according to programme.

In each of the cases mentioned in part (b) of the question, the poll was countermanded under section 52 of the Representation of the People Act, 1951 and all proceedings with reference to the elections in the constituencies concerned were commenced anew. Four of these elections have been completed and the remaining one is in progress.

### Explosion Near Jama Masjid, Delhi

**305. Shri D. C. Sharma:** Will the Minister of Home Affairs be pleased to state:

(a) whether two persons were injured in an explosion behind Harey Bharey Mazar, opposite Jama Masjid, Delhi on the 12th February, 1962;

(b) whether any investigations have been made in this regard; and

(c) if so, the result thereof?

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** (a) On 12th February, 1962 at about 9 p.m. there was a cracker explosion in a tent near Harey Bharey Mazar, in which two persons received minor injuries.

(b) and (c). The case is under investigation.

### Violation of Foreign Exchange Rules

**306. Shri P. G. Deb:** Will the Minister of Finance be pleased to refer to the reply given to Unstarred Question No. 2200 given on the 6th September, 1960 and state:

(a) how many cases of violation of foreign exchange rules have been decided from 31st July, 1960 up to date;

(b) whether any action has been taken to reduce them positively; and

(c) if so, whether the details thereof and names of the parties and the fine imposed under different sections will be placed on the Table?

**The Minister of Finance (Shri Morarji Desai):** (a) 580 cases of violation of the foreign exchange regulations have been adjudicated by the Directorate of Enforcement from the 31st July, 1960 to the 28th February, 1962.

(b) Cases of violation of the foreign exchange regulations are carefully investigated and deterrent penalties are imposed wherever they are deemed necessary. Such action is expected to result in a reduction in the number